

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 156/TL/2024

Subject : Application for Amendment of Transmission Licence No. 79/Transmission/2022/CERC of Warora Kumool Transmission Limited granted u/s 14 & 15 of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.

Date of Hearing : **18.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Petitioner : Warora Kumool Transmission Limited (WKTL).

Respondents : TamilNadu Generation and Distribution Corporation Limited & Ors.

Parties Present : Shri Bhavesh Kundalia, WKTL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed seeking the amendment of the “*Transmission Licence of Warora Kurnool Transmission Limited (Licence No. 79/Transmission/2022/CERC)*” for inclusion of the “*Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor for transmission lines implemented by WKTL under the scheme ‘Additional inter Regional AC link for import into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad-Kurnool 765KV link.’- Part-A*”. He further submitted that vide order dated 6.6.2024, the Commission has held that the Petitioner is eligible for the grant of a transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received so far.

2. Considering the submissions made by the Petitioner’s representative, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)